

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 04th day of February, 2002.

Q U O R U M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Orginal Application No. 799 of 2001.

Akhilesh Kumar Pandey, S/o Late Shobh Nath Pandey  
R/o Vill. and Post- Saraunda, Distt. Mau.

.....Applicant

Counsel for the applicant :- Dr. H.N. Tripathi

V E R S U S

1. Union of India through the Secretary, M/o Telecommunication/ Bharat Sanchar Nigam Ltd.  
Govt. of India, Sanchar Bhawan, New Delhi.
2. Post Master General, U.P. Lucknow.
3. Senior Superintendent of Post Offices,  
Azamgarh Region, Azamgarh.
4. Sub Divisional Inspector, Post Office, Sub  
Division, Lalganj, Distt. Azamgarh.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

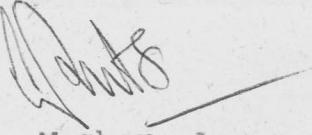
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

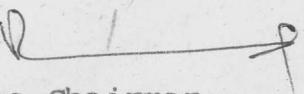
By this O.A under section 19 of the Administrative Tribunals Act, 1985, applicant has challanged the order dt. 09.08.2000 by which engagement of the

applicant as E.D.B.P.M after death of his father has been ~~terminated~~ removed. He has also challenged the order dated 01.05.2001 by which claim of the applicant has been rejected for appointment on compassionate ground after death of his father.

2. The facts of the case are that applicant's father Late Shobh Nath Pandey was employed as EDBPM, Vill. Saraunda, Distt. Mau. He died in harness on 09.07.1999. After father's death, applicant was provisionally permitted to continue on the said post. The request of the applicant for compassionate appointment has been rejected on 01.05.2001 by Circle Committee stating that the three sons of the deceased employee are in employment. One son is teacher and two sons are in Army. It is also stated that ~~there is~~ no responsibility has been left to be discharged by the widow and the family of the deceased employee is not indigent. These facts are not denied by the applicant also. Learned counsel for the applicant only said that the sons, who are employed, are living separately and their Roshan Card are also different. Merely because Roshan Cards are different, it does not show that the employed sons are not helping the family. The applicant's appointment on compassionate ground has not been approved. The order of termination also does not suffer from any illegality. The O.A is accordingly dismissed.

3. There will be no order as to costs.

  
Member- A.

  
Vice-Chairman.

/Anand/